

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2129
ANSWERED ON:07.12.2011
CORRUPT OFFICERS UNPUNISHED
Ray Shri Rudramadhab

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether an IRS officer who was arrested with Arm dealers by CBI in 2008 escape unpunished due to delay in investigations by CBI and other investigation agencies as reported in the media;
- (b) if so, the details thereof;
- (c) whether there are any laid down norms to check reappointment of corrupt/ charge-sheeted officers by the State Government/Central Government or PSUs etc.;
- (d) if so, the details thereof; and
- (e) if not, the manner by which the Government plan to check appointment of corrupt officers as consultants or in any other capacity by State Government/Central Government or any other Government/Semi Government organization?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE.(SHRI V. NARAYANASAMY)

(a) & (b) : No Madam. So far as CBI is concerned, it has registered one Case i.e. RC AC1 2008A0001 dated 08.03.2008 against Shri Ashutosh Verma, Deputy Director(Investigation), Suresh Nanda, Sanjeev Nanda, Bipin Shah, Chartered Accountant and others u/s 120-B r/w 201, 204, 218 IPC r/w 13(2) r/w 13(1)(d) of PC Act, 1988. All these 4 accused were arrested on 08.03.2008 and are presently on bail.

The main allegation in this case is that the Appraisal Report prepared by Shri Ashutosh Verma was diluted by him to suppress his role of group companies of Shri Suresh Nanda as a defense middleman and minimize the income tax liabilities of Shri Suresh Nanda group of companies, by taking huge illegal gratification through middle man Shri Bipin Shah a Chartered Accountant of Shri Suresh Nanda.

The case is still under investigation

(c) & (d) : An officer is liable to be dismissed/removed from service under relevant conduct rules on conviction in a criminal case relating to corruption. Such dismissal disqualifies the government servant of future employment in government. Further, as per extant policy of the Government, a corrupt/charge sheeted officer can not be re-appointed in Government post.

(e) : As per Government instructions regarding grant of extension / re-employment to central Government servants beyond age of superannuation, no person can be re-appointed/re-employed beyond the age of supperannuation of 60 years. However, extension to specialists in medical and scientific fields is given subject to verification of good reputation for integrity and honesty of the officer from his character roll/ personal file/ other relevant information.